

IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI

Appeal No. E/1838/2010

(Arising out Order-in- Appeal No. PII/AV/153/2010 dated 30.08.2010 passed by the Commissioner of Central Excise (Appeals), Pune II)

For approval and signature:
Hon’ble Shri C J Mathew, Member (Technical)
Hon’ble Shri Dr. Suvendu Kumar Pati, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
2.	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4.	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s. Mutha Engineering Pvt. Ltd.	Appellant
Vs.	
Commissioner of Central Excise, Kolhapur	Respondent

Appearance:
None for the appellant
Shri Ajay Kumar, AC (AR) for the respondent

CORAM:
Hon’ble Shri C J Mathew, Member (Technical)
Hon’ble Shri Dr. Suvendu Kumar Pati, Member (Judicial)

Date of hearing : 22-01-2019

Date of decision : 22-01-2019

O R D E R No: **A/85150 / 2019**

Per: C J Mathew

On this matter being called out, the appellant, M/s Mutha Engineering Pvt Ltd, sought leave to withdraw their appeal no. E/1838/2010.

3. Accordingly, this appeal is dismissed as withdrawn.

(Operative part pronounced in Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(C J Mathew)
Member (Technical)